

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Central Excise Appeal No. 21852 of 2018

(Arising out of Order-in-Appeal No. MLR-EXCUS-000-APP-MS-108-2018-19 dated 23.08.2018 passed by the Commissioner of Central Tax (Appeals), Belgaum.)

M/s. Premier Casttec,
1-5C, Hangarcutta Road,
Balkudru Village,
Udupi – 576 218.

.....**Appellant(s)**

Versus

**The Commissioner of CGST, Central Excise
and Central Tax,**
Mangalore Commissionerate.

.....**Respondent(s)**

APPEARANCE:

None for the Appellant.

Mr. Vinod Kumar Garhwal, Superintendent (AR) for the
Respondent.

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)

Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)

Final Order No. 21429 /2025

Date of Hearing: 25.08.2025.

Date of Decision: 25.08.2025.

Per : Pullela Nageswara Rao

None for the appellant. Learned AR for the
Department submitted that the appellant has availed the Sabka
Vishwas (Legal Dispute Resolution) Scheme, 2019, which has

been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A.Augustian)
Member (Judicial)

(Pullela Nageswara Rao)
Member (Technical)

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